

Sixteenth Loksabha

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Title: Regarding compensation to fishermen displaced due to land acquisition - Laid.

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): After passing of the Land Acquisition Bill in Parliament, land owners whose land is acquired for infrastructure projects like highways, power plants, nuclear plants, small and big industrial and commercial units, medical and educational institutions, airports etc. along thousands of kilometres of coastline are getting adequate compensation. However, millions of fishermen who are earning their livelihood by catching, selling fish and using coastal land for their fishing activities for generations are deprived of any compensation under the Land Acquisition Act. Hence, after the land is acquired whether Govt. or private land for infrastructure projects, these fishermen are debarred from doing their age old fishing activities without getting any compensation for their displacement.

I, therefore, urge upon the Government to amend the Land Acquisition Act and make provision for payment of same compensation to the million of fishermen living in coastal areas of the country who are displaced and badly affected by land acquisition.